

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4580
ANSWERED ON:21.12.2011
NATIONAL ANTI CORRUPTION MISSION
Hussain Shri Syed Shahnawaz

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is contemplating to set up an authority under National Anti-Corruption Mission to ensure better coordination between Central Bureau of Investigation and Anti-Corruption/Vigilance Bureau of the States/Union Territories;
- (b) if so, whether any working or retired Bureaucrat/Supreme Court Judge/legal luminary/honest public figure is likely to be appointed as the head of the National Anti-Corruption Mission;
- (c) if so, the details thereof;
- (d) whether any time limit is likely to be fixed for filing chargesheet and time bound hearing; and
- (e) if so, the details thereof and the final verdict in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): There is no such proposal of the Central Government to set up a National Anti-Corruption Mission.
- (b) to (e): Does not arise.